

**SUPREME COURT OF INDIA**  
**CORRIGENDUM / REPLY TO PRE-BID QUERIES**

**13.07.2021**

**REF: NOTICE INVITING TENDER NO. F. No. 1727/SECURITY/2021/SCI(AM) DATED 19.06.2021**

Reference to Notice Inviting Tender issued on 19.06.2021 for procurement and installation of security equipments under buy-back at Supreme Court of India (Main Building Complex). A pre-bid meeting was held on 01.07.2021 at Supreme Court of India with the prospective bidders to address queries raised by them relating to Notice Inviting Tender dated 19.06.2021. In this regard, below are the queries made by the participating bidders and resolutions against those queries.

S.No.	Name of the Participating Firm	Point / Query highlighted by the Firm this Registry's Tender in Pre-Bid meeting held on 01.07.2021	RESOLUTIONS	
1.	<b>M/s Precision Operations System (India) Pvt Ltd</b>	<p><b>1)</b> As per Chapter – 1 : Instructions to Bidders [point no. 10 (10.1)] : The Bidder must quote for all items and quantities as listed under the Schedule of Requirements (Chapter 3) in the Price Schedule Format (Chapter 5)</p>	<p>Submission: It is requested to amend the clause as “Bidder can quote any or Anti-Sabotage Equipment or Access Control Equipment” instead of to quote for all items.</p>	The bidder has to quote for all the security equipment
		<p><b>2)</b> As per Chapter – 1 : Instructions to Bidders [point no. 6 (6.1)] : Bid Security (Earnest Money) amount of Rs. 3,50,000/- in the form of Demand Draft to be enclosed with the Bid.</p>	<p>Submission: It is requested that as per Office Memorandum issued by Government of India, Ministry of Finance, Department of Expenditure, Procurement Policy Division, New Delhi letter No. F.9/4/2020-PPD Dt. 12.11.2020, regarding Bid Security/ Earnest Money Deposit “TO SUBMIT</p>	Not accepted:  The Memorandum issued by the Government of India is suggestive in nature. However, it depends on the particular department to accept or not to accept such Memorandum.

			BID SECURITY DECLARATION” OR Requested to accept the Bank Guarantee against Earnest Money Deposit.	
		3) As per Chapter – 1 : Instructions to Bidders [point no. 1 (1.10)] : The bidder shall provide Warranty for 5 years.	Submission: It is requested to please clarify whether warranty of the equipment will be for 5 years or as per the Technical Specifications i.e for Deep Search Metal Detector, Non Linear Junction Detector and Explosive Detector – 3 Years and for Search Light – 1 year.	Comprehensive warranty of all the security equipments will be kept as 5 years and Comprehensive Annual Maintenance of the entire equipments for 5 years after the completion of the 5 years warranty period.
		4) As per Chapter – 1 : Instructions to Bidders [point no. 10 (10.7)] : The firm should have a minimum annual turnover of atleast Rs. 10 Crores. The bidder shall submit last 3 years audited Balance sheet.	Submission: It is requested to consider the average turnover of the past 4 to 5 years as 10 Crores or minimum 7 Crores for the last 3 years. Because, due to COVID 19 Pandemic situation in the Financial Year 2020-2021 we had difficulties and the last year turnover is less than 10 Crores.	Not discussed.  The point was dropped by the firm itself.
2.	<b>M/s TAK Technologies</b>	1) Page no . 6 Clause 10.1 <b>Bid Requirement</b> The Bidder must quote for all items and quantities as listed under the Schedule of Requirements (Chapter – 3) In the Price Schedule format (Chapter-5).	Kindly allow bidders to bid even for a single item from the list . This will help Vider participation by the bidders who are expert in their domain.	The bidder has to quote for all the security equipments

		<p>2) Page no . 29          Technical Specification of Explosive Detector  <b>Sample Analysis Time</b>          1. In Vapour Mode: less than 5 Secs          2. In Particle Mode: 10-30 Secs</p>	<p>Default Sample Analysis time is 10 seconds in vapor &amp; Particle mode.          So we request for amendment in sample analysis time as 10 sec.</p>	<p>May be read as  <b>“In Vapor mode: upto 10 sec          in particle mode: 10-30 sec</b></p>
		<p>3) Page no . 29          Technical Specification of Explosive Detector  <b>Start-up Time</b>          1.Warm start : Less than 10 Secs          2.Cold start : Less than 30 Secs</p>	<p>Start up Time required by MTe from cold start (shut down) is 25 min approx.          So we request for amendment in start-up time from cold start as 25 min. aprox.</p>	<p>Minimum start time of the explosive detector gives an edge in search and detection of explosives in shortest possible time  <b>No amendment required</b></p>
		<p>4) Page no . 30          Technical Specification of Explosive Detector  <b>Ruggedness</b>          1. The system must be designed to operate in windy, rainy, dusty conditions and protected from shocks and vibrations.           2.The system must be supplied in suitable carrying case (with lock and key) to protect from wind, rain, dust, travelling shocks and vibrations</p>	<p>Our offered machine is IP20 Protection.          Please confirm which IP protection is required.</p>	<p>IP20 is about shock protection which is already mentioned  <b>No amendment required</b></p>
		<p>5) Page no . 31          Technical Specification of Explosive Detector  <b>Warranty, after sale service &amp; availability of spare parts</b>          Offer must include minimum 3 years all-inclusive warranty.          During warranty period supplier should replace faulty components and repair faulty unit free of cost within Three working days after reporting of fault by the user.</p>	<p>Tender document ask for 5 year warranty whereas technical specification Ask for 3 year warranty.          Please confirm.</p>	<p>Comprehensive warranty of all the security equipments will be kept as 5 years and Comprehensive Annual Maintenance of the entire equipments for 5 years after the completion of the 5 years warranty period.</p>
3.	<b>M/s. Vantage Security</b>	<p>Chapter 2: Clause 3.3          The Purchaser shall make the payment after acceptance</p>	<p>Can the firm be allowed to receive:</p>	<p>The terms of payment will be governed as per Tender document</p>

		of all the items as per approved specification and satisfactory installation, testing and commissioning of the same in proper working order of the system and receipt of Supplier's bill complete in all respect.	20% - Advance payment  70% - On Supply of the equipments  10% - On handing over of the equipments	
4.	<b>M/s. Kapri corp</b>	<p><b>1)</b> Chapter 1 – Clause 6.1 Bid Security (Earnest Money) amount of Rs. 3,50,000/- (Rupees Three Lakh Fifty Thousand only) in the form of Account Payee Demand Draft from any of the Financial banks, in favour of <b>Registrar, Supreme Court of India, New Delhi</b> is to be enclosed with the Bid. Failure to do so will result in the rejection of the bid.</p>	We would like to request you to waver off the same as Central Govt. issued notification for not to ask submission of EMD considering to current pandemic situation.	Not accepted:  The Notification issued by the Government of India is suggestive in nature. However, it depends on the particular department to accept or not to accept such Memorandum. EMD amount have to be deposited alongwith the Tender, it will be returned to the successful bidder and in lieu a fresh Performance Bank Guarantee of the amount specified in the Tender will be taken.
		<p><b>2)</b> Chapter 1 – Clause 12.1 The Bidder shall provide on site Comprehensive Warranty for all stores/equipment at least for a period of <b>05 (Five) Years</b> from the date of final acceptance of the equipments and also provide comprehensive Annual Maintenance of the entire equipments for <b>05 (Five) Years</b> after expiry of the warranty/guarantee period of <b>05 (Five) years</b>.</p>	Asked warranty of 05 (Five) years whereas in tender product specifications it is asked 02/03 years. The same is contradictory and creating confusion. Kindly clear the point.	Comprehensive warranty of all the security equipments will be kept as 5 years and Comprehensive Annual Maintenance of the entire equipments for 5 years after the completion of the 5 years warranty period.
		<p><b>3)</b> Annexure C8 Asked for GST Clearance Certificate</p>	GST assessment have not started yet. Hence requested to accept GST audit report	Submit latest Audit Report 9C along with proof of payment of any objected demand i.e. DRC 3
		<p><b>4)</b> Chapter 1, Clause 6.4 Bid Security (Earnest Money) in respect of the finally selected Bidder will be discharged upon the Bidder signing the Contract, pursuant to Clause 1 of Chapter-2</p>	It was requested that the EMD deposited by the vendor may be refunded after work order is awarded to the finally	As per tender terms and conditions, the EMD will be refunded to the finally selected bidder as per Chapter 1, Clause 6.4 of the NIT

		and furnishing the Performance Guarantee, pursuant to Clause 2 of Chapter-2.	selected bidder.	
		<b>Product Specification: Explosive Detector</b>	<b>Request to amend:</b>	State of art technology implies any technology <b>No amendment required</b>
	1. Technology	Amplified Fluorescent Polymer (AFP), Ion Trap Mass Spectrometry, Ion Mobility Spectrometer with Photonic Non-radioactive Ionization OR NLDM without carrier gas or any other state of art technology.	Photonic or Corona Discharge Non – Radioactive Ionization	
	14. Computer Connectivity	1. The equipment must be capable of connecting to a PC on USB 2. A software designed to automatic/manual download of stored data must be provided 3. The downloaded data must be stored in a new database or appended to an existing database 4. The data must include all the parameters with date/time stamp. 5. Provision of adding additional information like Place, GPS, etc. must be available 6. No provision of editing or modifying the equipment stored data.	USB, Ethernet or Wi-Fi	May be read as <b>“USB and Ethernet”</b>

	16. Alarm and Display	1. Audio / visual alarm for detection and identification of type of explosive. 2. Display of result on easily readable color LCD display panel with good contrast control	Y	Already mentioned in the technical specification of explosive detector <b>No amendment required</b>
	19. Weight & Dimensions	1. Portable, lightweight easy to carry and operate in field by a single operator 2. Must comply to the cabin baggage size of International Airline travel	Please mention: Max 2 Kgs with battery	The equipment must be state of art technology. The Technical Committee to decide which one is the best suited equipment.  No weight threshold is required <b>No amendment required</b>
		All facility of testing and evaluation of all parameters of the equipment must be made available by the supplier at no extra cost at a mutually agreed location	Y	Already mentioned in the technical specification of explosive detector <b>No amendment required</b>
	<b>Product Specification: Real Time Viewing System (RTVS)</b>			
	3. X-ray source	1. Radiation: High pulse square wave form.	<b>Request to amend:</b>  Please include Pulse & Constant Potential X-Ray Generator	May be read as <b>“Radiation: High Pulse square wave form or any state of art technology”</b>
	8. Image Communication	Must be capable of communicate images to a remote station in different modes:	Fiber Optics and Ethernet both are required? General Ethernet is provided and Fiber Optics is Optional	May be read as <b>”wireless and Ethernet (50m) Fibre optics may be kept as optional”</b>

		1. Wireless 2. Fiber optics (100 m) 3. Ethernet (50 m)		
	<b>Product Specification: Non-Linear Junction Detector (NLJD)</b>			
	4. Receiver sensitivity	-130 dbm or better.	Not mentioned	<b>No amendment required</b>
	17. Weight & Dimensions	1. Weight of the equipment in operational condition should not be more than 3Kg. 2. Must comply to the cabin baggage size of International Airline travel	Less than 1.5 kg	<b>No amendment required</b>
	<b>Product Specification: Extension Search Mirror</b>			
	5. Telescopic pole Length & material	At least three fold (50-55 cm each) telescopic pole to extend the length up to 150 cm. Steel made with soft handgrip at the end.	AL telescopic rod (Light in weight)	<b>No amendment required</b>
	<b>Product Specification: Under Vehicle Search Mirror</b>			
	Trolley	12"x24"x½" for rectangular or 15"x15"x½" for round mirror, mounted on four nos. Caster wheels of 2" diameter.	13"x 25" or 16"x16" with respect to asked mirror size	May be read as "12" (±1") x 24 (±1") x1/2" for rectangular or 15" (±1") x 15" (±1") x1/2" for round mirror, mounted on four nos caster wheels of 2" dia."